

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

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OA 2249/1997

New Delhi this the 22nd day of December, 2000

Hon'ble Shri S.R. Adige, Vice Chairman(A)  
Hon'ble Dr.A.Vedavalli, Member (J)

Smt.Krishna  
W/O Sh.Mehtab Singh  
R/O M.N.34/25, Trilok Puri,  
Delhi.

Lady Constable No.3702/PCR  
Delhi Police Control Room,  
P.H.Q I.P.Estate,  
New Delhi-2

.. Applicant

(None for the applicant )

Versus

1.State of Delhi  
(Through its Chief Secretary )  
Delhi Administration, Delhi.)

2.The Commissioner of Police,  
Delhi Police Headquarters  
MSO Building, I.P.Estate,  
New Delhi-110002

3.The Additional Commissioner of  
Police, Operations,  
Police Headquarters,  
MSO Building, I.P.Estate,  
New Delhi-110002

4.The Deputy Commissioner of Police  
Delhi Police Headquarters(I)  
MSO Building, I.P.Estate,  
New Delhi-110002

5.The Deputy Commissioner of Police  
Delhi Police Control Room,  
Police Headquarters, MSO Building,  
I.P.Estate, New Delhi-110002

.. Respondents

(By Advocate Sh.Amit Rathi proxy counsel  
for Shri Devesh Singh )

O R D E R (ORAL)

Hon'ble Shri S.R. Adige, Vice Chairman (A)

Applicant impugns the respondents order dated

13.8.1996(Annexure A-1) bringing her name on to the secret

list of persons of doubtful integrity, and order dated

23.7.1997 (Annexure A-2) informing her that result of Promotion

List 'A' will be declared only on finalization of DE/Crl.case pending against her.

2. None appeared for the applicant when the case was called out, although this was at serial No.4 of the regular hearing list today. Shri Amit Rathi appeared for the respondents and has been heard.

3. Pleadings reveals that the applicant's name has been brought on to the secret list of persons of doubtful integrity, because she was found involved in criminal case vide FIR No.214/95 dated 6.4.1995 U/s 452/324/308/506/34 IPC Police Station Trilokpuri, Delhi which is still pending trial. Furthermore, disciplinary enquiry order against applicant have also been instituted, which has been kept in abeyance during the pendency of the criminal case, pursuant to the CAT order dated 13.12.1995 in OA 1760/1995. As per Govt. instructions, applicants integrity certificate has been withheld, and in the background of Rule 5(iii) of Delhi Police (P&C) Rules her case for being brought ~~out~~ <sup>on to</sup> promotion List 'A' 1997 has been kept in a sealed cover till the finalization of the criminal case/DE pending against her.

4. Applicant contends that criminal case and DE instituted against her are false and baseless, and she has also lodged a criminal case against the person who had instituted the false case against her.

5. It is not for the Tribunal to pronounce whether the criminal case against applicant is true or false. However, as both the criminal case and the DE have not concluded, respondents

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✓

cannot be faulted for retaining applicant's name in the secret list of persons of doubtful integrity, and awaiting the results of the criminal case/DE, before opening the sealed cover and acting upon the recommendations of the DPC.

6. Under the circumstances, <sup>✓</sup> OA warrants no interference at this stage. It is accordingly dismissed. No costs.

A.Vedavalli

(Dr.A.Vedavalli)  
Member (J)

S.R. Adige

( S.R. Adige )  
Vice Chairman(A)

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